IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-66(PB)/2018

IN THE MATTER OF:

Piramal Enterprises Limited

Applicant/petitioner

Vs.

Sun Rise Naturopathy and

Resorts Pvt. Ltd.

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner : Mr. Misha, Mr. Shantanu Chaturvedi, Advs.

For the Respondent

ORDER

Notice to show cause for 5th February, 2018 to the respondents be issued as to why this application be not admitted. Process dasti.

List the matter on 5th February, 2018

(CHIEF JUSTICE M.M.KUMAR) PRESIDENT

SdI-

(S.K. MOHAPATRA) MEMBER(TECHNICAL)

23.01.2018 V.Sethi